

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 309

IA-26/2024

In

IB-118(ND)/2023

IN THE MATTER OF:

Small Industries Development Bank of India

.....APPLICANT/PETITIONER

Vs

Shri Ramakant Upadhyay

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Harish Taneja, RP along with Adv Parul

For the Respondent: Ms. Mani Gupta, Mr. Aman Choudhary,
Mr. Jasmeet S. Sharma, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-26/2024:-

Written submissions filed by both the parties are on record.

Order **reserved**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**